

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.11/2004
M.A.No.2250/2004

New Delhi, this the 23rd day of November, 2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Malhotra, Member(A)

G.B. Karki,
S/o Nar Bhadarkarki,
R/o 8/109, G Point President Estate,
New Delhi

....Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Union of India,
Through Secretary,
Min. of Urban Development & Employment,
Nirman Bhawan, New Delhi
2. Director of Printing,
Nirman Bhawan, New Delhi
3. Officer In Charge
GOI Press,
Rashtrapati Bhawan,
Govt. of India Press,
New Delhi.
4. Sh.Jai Chand,
Compositor,
C/o GOI Press,
Rashtrapati Bhawan,
Govt. of India Press,
New Delhi
5. Sh. Ishwardutt,
Compositor,
C/o Manager of GOI Press,
Rashtrapati Bhawan,

(13)

Govt. of India Press, New Delhi

6. Sh. Harish Joshi,
Compositor,
C/o GOI Press,
Rashtrapati Bhawan,
Govt. of India Press, New Delhi

.... Respondents

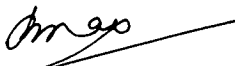
(By Advocate: Mrs. P.K. Gupta, for respondents 1-3
None for respondents 4-6)

Order (Oral)


Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to seek, by filing a fresh petition, quashing of the order of appointment of private respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.K. Malhotra)
Member(A)

/dkm/


(V.S. Aggarwal)
Chairman